

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
UNSTARRED QUESTION NO. 5266  
TO BE ANSWERED ON 02.04.2025**

**IMPACT OF CONTENT BROADCAST ON OTT PLATFORMS**

**5266. SHRI IMRAN MASOOD:**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state;**

**(a) whether the Government has conducted any survey showing that the content shown on OTT platforms is adversely impacting/affecting the mental state of children and adolescents and if so, the details thereof;**

**(b) whether the content shown on OTT platforms in the name of entertainment is promoting violence, sensuality and crime in society;**

**(c) if so, whether the Government proposes to make any rules to stop or regulate the use of obscene words, abuses, sensuality and nudity in the content shown on OTT platforms in the name of entertainment;**

**(d) if so, the details thereof; and**

**(e) whether the Government proposes to censor the content broadcast on OTT platforms and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING; AND PARLIAMENTARY AFFAIRS (DR. L MURUGAN):**

**(a) to (e): The Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021 (IT Rules, 2021) on 25th February, 2021 under Information Technology Act, 2000.**

**Part-III of these Rules, administered by Ministry of Information and Broadcasting, provides for a Code of Ethics for publishers of online curated content (OTT platforms) which, inter alia, requires the publishers not to transmit any content which is prohibited by law for the time being in force and to undertake age based self-classification of content into 5 categories as under: based on general guidelines provided in the Schedule to the Rules**

<b>Nature of Content (suitable for)</b>	<b>Classification</b>
<b>Unrestricted access, regardless of age, and is family friendly</b>	<b>U</b>
<b>For persons aged 7 years and above, and can be viewed by a person under the age of 7 years with parental guidance</b>	<b>U/A 7+</b>
<b>For persons aged 13 years and above, and can be viewed by a person under the age of 13 years with parental guidance</b>	<b>U/A 13+</b>
<b>For persons aged 16 years and above, and can be viewed by a person under the age of 16 years with parental guidance</b>	<b>U/A 16+</b>
<b>Restricted to adults</b>	<b>A</b>

**Besides, Section 79(3)(b) of IT Act, 2000 provides for notification by appropriate Governments of unlawful act or content to the intermediaries for removing/disabling access to such content.**

\*\*\*\*\*